

National Company Law Tribunal

Allahabad Bench

CP NO. 30/ALD/2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 31.05.2017

NAME OF THE COMPANY: Rajpal Singh & Ors V/s DGSR Infrahomes Pvt Ltd

SECTION OF THE COMPANIES ACT: U/S 241/244 of the companies act of 2013

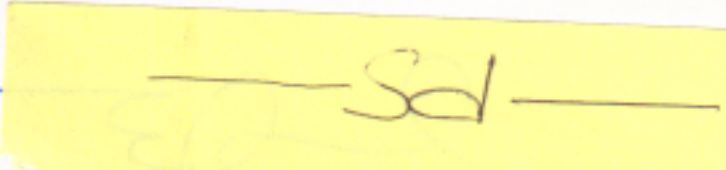
<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
<u>1.</u>				
<u>2.</u>				

Order dated 31.05.2017

CP No. 30/ALD/2017 Rajpal Singh & Ors Vs. DGSR

Infrahomes Pvt Ltd

The matter is taken up today at 2.30 PM. Today also there is no representation from the petitioner side nor the counsel is present. Moreover on last occasion the petitioner counsel was directed to issue fresh notice to the respondent and furnish to proof thereof. No proof of service to respondent is furnished. Since the direction of this Tribunal is not complied with nor there is representation from the parties. Hence present case is liable to be dismissed in default. The same is dismissed.


SH. H.P. CHATURVEDI (Judicial Member)